Agreement with Federal Republic of Germany for special loan for Rourkela Steel Plant

2970. SHRI YASHWANT SINHA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that during the Prime Minister's recent visit to FRG an agreement was signed for a special loan for the Rourkel_a Steel Plant; and

(b) if so, the amount of the loan, its terms and the specific purpose for which it will be utilised?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL IN THE MINISTRY OF STEEL AND MAK-MINES (SHRI YOGENDRA WANA); (a) and (b) No agreement was signed with the Federal Republic of Germany for a special loan for Rourkela Steel Plant during Prime Minister's recent visit to that country. The West German Government, however, announced a credit of DM 660 million for the modernisation of the said Plant. The modalities and terms of utilisation of the announced loan have not yet been decided.

Encouragement to Organisations to look after mentally retarded persons

@2971. DR. G. VIJAYA MOHAN REDDY:

DR. YELAMANCHILI SIVAJI:

Will the Minister of WELFARE be pleased to state:

(a) whether needs of mentally retarded persons of various age groups are being fully catered to by Voluntary and Government institutions; if so, what are the details thereof;

@Previously Unstarred Question 2685, transferred from the 17th August, 1988. (b) whether a joint home intervention programme which looks after the mentally retarded at home and also the handicapped who are not mentally retarted is being done in the Special School in Standthagen in West \therefore Germany; and

(c) whether organisations such as 'Samadhan' are proposed to be encouraged to take up such combined programmes?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI-MATI **\SUMATI** ORAON): (a) The primary responsibility for the welfare and upliftment of the the ' State handicapped rests with Governments, However, in its coordinating and pace-setting role, the Centre has been assisting the State Governments as well as the voluntary organisations in programmes designed for rehabilitation of the handicapped. In this regard following programmes to cater to the needs of vrious agegroups of mentally retarded persons are being implemented.

(i) Grant in-aid is provided to voluntary organisations for implement. ing projects for education, training and rehabilitation of the mentally retarded persons.

(ii) National Institute for the Mentally Handicapped has been set up at Secunderabad as apex level organisation for training, research and manpower development in the field of welfare of Mentally Retarded.

(iii) For Children with mild mental retardation, integrated education is provided.

(iv) About 300 special schools in Government and voluntary sector provide education, skill training, vocational training to the mentally retarded persons.

(b) We are not aware of the programmes being implemented by STANDTHAGEN in West Germany. (c) Central Govt. is assisting SAMADHAN, New Delhi in implementing its programmes. If any other Organisation submits proposals for implementing similar programmes, it may be considered by Government for providing financial assistance.

Irregularities in allotment of land in rural areas of Delhi

2972. DR. YELAMANCHILI SIVA-JI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that some irregularities have come t_0 Governments notice in the allotment of residential land in rural areas of Delhi meant for the Scheduled castes and landless persons; and

(b) if so, what are the details thereof and what action Government propose to take to bring the culprits to book?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE-LOPMENT (SHRI DALBIR SINGH): (a) and (b) Information is being collected and will be laid on the Table of the Sabha.

Compensation for demolition in Sitapuri in West Delhi

2973. DR. YELAMANCHILI SIVA-JI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that over 1000 houses/jhuggies had been demolished by Delhi Development Authority in Sitapuri in West Delhi on 12th June, 1988;

(b) whether some of the houses were constructed for more than 4/5 years;

(c) whether the land on which these houses were built belonged to DDA and if so, when was this land acquired by Delhi Administration and when was it handed over to DDA;

(d) what steps were taken to clear the unauthorised possession/construction thereon since taking possession of land by D.D.A.; and (e) if no action was taken in this regard by D.D.A. what action Government propose to take to rehabilitate/ compensate the sufferers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE-LOPMENT (SHRI DALBIR SINGH): (a) Only 300 semi-pakka structures and boundary walls were demolshed in Sitapuri in West Delhi on 12-6-88.

(b) No, Sir.

(c) This piece of land was acquired by Delhi Admn. in Sept., 1986 and handed over to DDA in the same month.

(d) The unauthorised encroachers were warned orally as well as through public notices published in all the leading newspapers by DDA. The demolition of these unauthorised structures was planned right from December, 87, but it could materialise only in June. 1988 as Police Force was not available previously due to the law and order situation prevailing in the city.

(e) As these persons were recent unauthorised encroachers of DDA acquired land, the question of their rehabilitation/compensation does not arise.

Drastic reduction in manpower requirements of SAIL

2974. DR. YELAMANCHILI SI \sqrt{A} -JI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the Steel Authority of India plans to effect drastic reduction i_n its manpower requirements;

(b) if so, the details of the plan and the manner in which it is proposed to be implemented; and

(c) whether the plan is likely to affect the production targets of the Steel Plants in any way?